

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-737/ND/2022
New IA- 1783/2024

IN THE MATTER OF:
Indian Bank

... **Appellant/Petitioner**

Versus

Renu Taneja

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent : Adv. Saurabh Kalia, Adv. Prakhar Dixit

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1783/2024: The present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 20.05.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 20.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)